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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/483 /2009-484 /2009 - CU[DB]

Date 16/09/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S ROYAL INDUSTRIES LTD.

CHANDIGARH ROAD, UCHHI MANGLI, LUDHIANA.

M/S ROYAL INDUSTRIES LTD.

Appellant

Vs
Respondent

C.C.E. LUDHIANA

I am directed to transmit herewith a certified copy of **Final order No. C/132-133/ 2010 CU[DB]** dated 15.09.10
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. LUDHIANA, CENTRAL EXCISE HOUSE, 'F' BLOCK,

RISHI NAGAR, LUDHIANA 141001 (PUNJAB)

2. Adv. / Consult MR. K.K. ANAND, ADV.

A-5 BASEMENT, LAJPAT NAGAR-III,
NEW DELHI - 110 024.

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

10 Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

11 Easy Service Tax Online Dot Com Pvt. Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad -15

12 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

13 TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Varant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

14 Office Copy

15 Guard file

16. SH. HARBHAJAN SINGH SANDHU, MANAGING DIRECTOR, OF
M/S ROYAL INDUSTRIES LTD. CHANDIGARH ROAD,
LUDHIANA. 1202/9, SARDAR NAGAR, ROHAN NAGAR,

Assistant Registrar
(Customs Appeal Branch)

**CUSTOMS & EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
West Block No. 2, R.K. Puram,
NEW DELHI**

COURT No. II

CUSTOMS APPEAL NO. 483-484 OF 2009

[Arising out of Order-in-Original No. 39/LDH/08 dated 27.3.2009 passed by the Commissioner of Customs & Central Excise, Ludhiana]

M/s. Royal Industries,
Shri Harbhajan Singh Sandhu, M.D.

Appellants
None

Versus

CCE, Ludhiana

Respondent
Reptd. by Shri I. Baig, D.R.

Date of Hearing/decision: 6th September, 2010

Coram: Hon'ble Shri D.N. Panda, Judicial Member;
Hon'ble Shri Rakesh Kumar, Technical Member

FINAL ORDER NO. C/132-133/10 **DATED 15.9.10**

Per D.N. Panda:

By an order dated 2.7.2010 pre-deposit of Rs. 50 lakhs by the appellant No. 1 was directed to be made within 6 weeks from the said date and compliance fixed for today. On such condition waiver of balance amount of demand was allowed in respect of both the applicants.

2. None present for both the appellants nor there is any adjournment application. Learned Jt. CDR has

no proof of compliance from the appellants. Registry by order dated 27.8.10 also reports that there was no compliance to the order of the Tribunal.

3. Both appeals having been tagged together for disposal of the stay application with the condition aforesaid, for non-compliance to the condition of stay order, both the appeals are dismissed.

(Dictated & pronounced in the Open Court.)

(D.N. PANDA)
JUDICIAL MEMBER

(RAKESH KUMAR)
TECHNICAL MEMBER

RK